

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.

OA. 223/95 Dt:21-2-1995.

M. Kishan ... Applicant.

Vs.

1. The Sub-Divisional Offices, Phones, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Hyderabad.

... Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao,

Counsel for the Respondents: N. R. Devraj Sr. CIVSC.

CORAM:

HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

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OA 223/95

JUDGMENT

Dt: 21.2.95

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.))

Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The relief claimed by the applicant is for a direction to the respondents to re-engage him as Casual Mazdoor under the control of the Telecom District Engineer, Nizamabad and to consider his case for grant of temporary status and regularisation in accordance with the extant rules.

3. The applicant states that he was initially engaged as Casual Mazdoor from 1.12.1987 in Sub-Divisional Office (Phones), Nizamabad and that he worked continuously till 31.5.1989 with some artificial breaks. He contends that he had worked continuously for more than 295 days during the said period.

4. Shri N.R.Devaraj, learned standing counsel for the respondents states that the case of the applicant for re-engagement would be considered by the respondents after verification of the details of the work furnished by him which is at Annexure A-I to the OA.

contd....

1. The Sub Divisional Offices, Phones, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Deorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyd.
MR. N. R. Devraj, ST.
5. One copy to Standing Counsel for Central Government, CAT, Hyderabad.
6. One copy to Library, CAT, Hyd.
7. One spare.

kku.

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5. In view of the above, this OA is disposed of at the admission stage itself with the following directions to the respondents:-

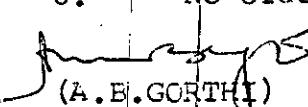
(a) The respondents shall verify the facts ^{details 2} in Annexure A-1 stated by the applicant in this OA;

(b) The name of the applicant shall be entered in the appropriate place keeping in view the number of days of service rendered by him as verified by the Respondents;

(c) The applicant shall be re-engaged if there is work and in preference to freshers and those who rendered lesser service under the Respondents as on the date of termination of the engagement of the applicant; and

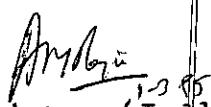
(d) The case of the applicant shall be considered for grant of Temporary Status and for his subsequent regularisation in accordance with the extant instructions/scheme.

6. No order as to costs.


(A.B. GORTHY)
MEMBER (ADMN.)


(V.N. NEELADRI RAO)
VICE CHAIRMAN

DATED: 21st February, 1995.
Open court dictation.


Dy. Registrar (Jud1)

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. Gorde
THE HON'BLE MR. R. RANGARAJAN : M(ADMIN)

DATED: 21-2-1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in
O.A.No. 223/95-

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

pvm

No spare copy

